

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 105**  
**(IB)-242(PB)/2020**

**IN THE MATTER OF:**

Mr. Debabrata Ray Chaudhari	....	Applicant/petitioner
Vs.		
The State Trading Corporation of India Ltd.	....	Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.03.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	Mr. Rakesh Kumar, Mr. Debabrata Roy Mr. Aashish Khattar, Advs.
For the Respondent	Dr. Maurxa Vijay Chandra, Adv for STC.

**ORDER**

Ld. Counsel for the respondent states that in compliance of the order dated 05.02.2020 written submissions along with reply having annexures filed today. Mr. Debabrata Ray Choudhuri, petitioner appears in person states that their reply written submissions shall be filed by next date of hearing with a copy in advance to the counsel opposite.

List for arguments on 27.03.2020.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**